

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5467  
ANSWERED ON:13.12.2010  
NON-PAYMENT OF MINIMUM WAGES TO NGO EMPLOYEES  
Rama Devi Smt.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the employees and labourers engaged with Sulabh International Social Service Organisation, New Delhi are not being given minimum wages and other facilities;
- (b) if so, the number of times this NGO has been investigated during the last three years and the result of every investigation separately;
- (c) whether this organisation gives contract to labourers to earn from the maintenance of the toilets instead of making payments to them; and
- (d) if so, the details thereof alongwith the State-wise number and details of the employees and labourers working in this organisation at present?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): Sulabh International Social Service Organisation falls under the purview of State sphere, wherein, the State Governments as the appropriate Governments to fix, revise and enforce the minimum rates of wages under the Minimum Wages Act, 1948. However, the Labour Department, Government of National Capital Territory (N.C.T.) of Delhi has received no such complaint.
- (b): Does not arise.
- (c): No such information is available with the Labour Department, Government of N. C. T. of Delhi.
- (d): Since Sulabh International Social Service Organisation is a Social Service Organisation, the information about the number of employees/labourers working therein is not maintained by the Ministry of Labour and Employment as well as Government of N.C.T. of Delhi.